

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 812
ANSWERED ON 07.02.2024

DMF

†812. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the District Mineral Foundation has been established as per the Mines and Minerals (Development and Regulation) Act, 1957 and under this Act the Government has issued orders to the Chief Secretaries of all the States of the country *vide* F.No.7/9/2021-M4 dated 23rd April, 2021 that the District Collector of the concerned district will be the Chairman of the Governing Council of the District Mineral Foundation;

(b) if so, the details of the States which have implemented/not implemented this order as on date, State-wise;

(c) whether the Central Government has taken or proposes to take any steps to implement the above Central Government orders by the States particularly the State of Maharashtra; and

(d) if so, the details thereof as on date?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (d): Yes, the State-wise details of the status of implementation of order F.No.7/9/2021-M.IV dated 23rd April, 2021 is provided at Annexure I. The State of Maharashtra has implemented the said order.

Annexure-I referred to in reply to part (b) of Unstarred Question No – 812

Vide order dated 23.04.2021		
District Collector as Chairperson of Governing Council		
S. No.	State	Status
1	Andhra Pradesh	Compliant
2	Chhattisgarh	Compliant
3	Goa	Compliant
4	Gujarat	Compliant
5	Jharkhand	Compliant
6	Karnataka	In progress
7	Maharashtra	Compliant
8	Madhya Pradesh	Compliant
9	Odisha	Compliant
10	Rajasthan	Compliant
11	Tamil Nadu	Compliant
12	Telangana	In progress
13	Assam	Compliant
14	Bihar	Compliant
15	Himachal Pradesh	Compliant
16	Jammu & Kashmir	Compliant
17	Kerala	Compliant
18	Meghalaya	Compliant
19	Uttarakhand	Compliant
20	Uttar Pradesh	Compliant
21	West Bengal	Compliant
22	Punjab	Compliant
23	Haryana	Compliant
